

supplement their efforts to meet the situation effectively. The concerned State Governments undertake assessment of damages and provide financial relief in the wake of natural disasters including cyclone, from the State Disaster Response Fund (SDRF) already placed at their disposal. Additional financial assistance is extended from the National Disaster Response Fund (NDRF) as per the laid down procedure, which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

In order to support the people of Odisha affected by Cyclone 'Fani', Central Government had released in advance an assistance of ₹ 340.875 crore from SDRF on 29th April, 2019, in addition to ₹ 352.04 crore available with the State in their SDRF. Further, in pursuance to the visit made by Prime Minister to Odisha after the cyclone, Central Government had released an additional financial assistance of ₹ 1000 crore to Government of Odisha on 7th May, 2019. In the instant case, even before the receipt of memorandum from State Government of Odisha, IMCT visited the affected areas of the State from 12th to 15th May, 2019 for rapid assessment of damages. Odisha State has submitted a memorandum seeking an assistance of ₹ 5227.68 crore from NDRF. IMCT visited the State from 20th to 22nd June, 2019 again for an on-the-spot assessment of damages caused by the cyclone 'Fani'. Upon receipt of report from the IMCT, further financial assistance under NDRF will be considered as per laid down procedure.

Ban on lotteries

1304. SHRI VIJAY GOEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the names of States where lotteries are being run in the country;
- (b) amount of taxes collected by Government and States in the past three years, year-wise and State-wise;
- (c) whether Government proposes to take steps to ban all kinds of lotteries pan-India; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) Lotteries are being run in the States of Assam, Arunachal Pradesh, Goa, Kerala, Maharashtra, Mizoram, Nagaland, Punjab, Sikkim and West Bengal.

(b) The amount of Service Tax collected from lottery distributors and selling agents during the year 2016-17 was ₹ 260 crores approximately. As per the information provided by the lottery running states, amount of GST payable during the year 2017-18 and 2018-19 is given in the Statement (*See below*).

(c) and (d) There is no such proposal under consideration. However, the Government of India has not allowed sale of lottery tickets in Union Territories. In the absence of a consensus on the issue, the Government has notified the Lotteries (Regulation) Rules, 2010 for effective regulation of lotteries.

Statement

(A) GST Payable from Paper Lottery (In Crore)

Sl. No.	State	2017-18 (July' 17 to March' 18)			2018-19 (April' 18 to Dec.' 18)		
		12%	28%	Total	12%	28%	Total
1.	West Bengal	5.51	1820.1	1825.61	124.51	2112.8	2237.31
2.	Kerala	841	Nil	841	725.34	Nil	725.34
3.	Maharashtra	7.15	27.94	35.09	8.11	32.84	40.95
4.	Goa	Nil	269.69	269.69	Nil	140.71	140.71
5.	Punjab	2.71	3.83	6.54	5.17	3.9	9.07
6.	Sikkim	Nil	Nil	Nil	Nil	Nil	Nil
7.	Arunachal Pradesh	Nil	2.66	2.66	Nil	10.64	10.64
8.	Assam (Bodoland)	Nil	12.56	12.56	Nil	0.51	0.51
9.	Nagaland	Nil	Nil	Nil	Nil	Nil	Nil
10.	Mizoram	Nil	Nil	Nil	Nil	Nil	Nil
TOTAL		856.37	2136.78	2993.15	863.13	2301.4	3164.53

(B) GST Payable from Online Lottery (In Crore)

Sl. No.	State	2017-18 (GST Period)			2018-19 (Upto Dec.' 18)		
		12%	28%	Total	12%	28%	Total
1	2	3	4	5	6	7	8
1.	West Bengal	Nil	Nil	Nil	Nil	Nil	Nil
2.	Kerala	Nil	Nil	Nil	Nil	Nil	Nil

1	2	3	4	5	6	7	8
3.	Maharashtra	Nil	719.93	719.93	Nil	304.41	304.41
4.	Goa	Nil	40.53	40.53	Nil	21.14	21.14
5.	Punjab	Nil	54.97	54.97	Nil	25.53	25.53
6.	Sikkim	0.03	0.36	0.39	0.12	1.21	1.33
7.	Arunachal Pradesh	—	—	—	Nil	162.28	162.28
8.	Assam (Bodoland)	Nil	94.49	94.49	Nil	46.1	46.1
9.	Nagaland	Nil	Nil	Nil	Nil	0.01	0.01
10.	Mizoram	Nil	Nil	Nil	Nil	Nil	Nil
TOTAL		0.03	910.28	910.31	0.12	560.67	560.8

Waiving of charges of deployment of Central Forces

1305. SHRI NARENDRA KUMAR SWAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the State Government of Odisha has requested the Union Government to waive the charges of deployment of Central Forces in the State; and

(b) if so, what steps have been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Requests have been received from the State Government of Odisha for waiver of charges towards deployment of the Central Forces in the State. The Central Government has constituted a Committee for rationalization of the rates of deployment charges.

Women personnel in SSB

†1306. SHRI RAM NATH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Sashastra Seema Bal (SSB) deployed at International Border in Bihar does not have sufficient number of women personnel;

†Original notice of the question was received in Hindi.